Act 5 & 2003 Anill 1 & 2003 Assent on 22.5.2013

Government of National Capital Territory of Delhi (Law, Justice and Legislative Affairs Department) 8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110 002

No.F.14(11)/97-LAD/03/

Dated: the 9th June, 2003

No.F.14(11)/97-LAD/03/ - The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 22.5.2003 and is hereby published for general information.

"The Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territcry of Delhi Act, 2003 (Delhi Act No.5 of 2003)"

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 24th March, 2003).

An Act to provide for the Salary and Allowances of the Chief Whip of the Majority Party in the Legislative Assembly of the National Capital Territory of Delhi.

BE IT ENACTED BY THE LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI IN THE FIFTY-FOURTH YEAR OF THE REPUBLIC OF INDIA AS FOLLOWS:-

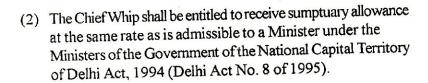
- 1. Short title and commencement. (1) This Act may be called the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003.
 - (2) It shall come into force on such date as the Lt. Governor may, by notification in the official Gazette, appoint.

2. Definitions .-:



In this Act, unless the context otherwise requires, -

- (a) "Chief Whip" in relation to the Legislative Assembly of the National Capital Territory of Delhi means that Member of the Legislative Assembly who is, for the time being, declared by the majority party to be the Chief Whip in that House of the party forming the Government and recognized as such by the Speaker of the Legislative Assembly;
- "Speaker" means the Speaker of the Legislative Assembly (b) of the National Capital Territory of Delhi.
- 3. Salary and Allowances of the Chief Whip .-
- The Chief Whip shall be entitled to receive a salary, constituency allowance and daily allowance at the same rates as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).



(3) The Chief Whip shall also be paid such conveyance allowances, travelling allowances and daily allowances for tour outside Delhi and shall be entitled to such amenities regarding residence or compensatory allowance in lieu thereof and use of motor car, as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995):

Provided that the Chief Whip shall not be entitled to any travelling allowance in case the journey is performed by him in a free official transport.

The Chief Whip and members of his family shall be entitled to such medical facilities on similar terms as provided to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

The Chief Whip shall be entitled to such telephone facilities as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

The Chief Whip shall not be entitled to receive any sum by way of salary or allowances as a Member of Legislative Assembly except what is specifically provided for by this Act.

The date on which any person became or ceased to be Chief Whip shall be published in the official Gazette, and any such notification shall be conclusive evidence of the fact that he became, or ceased to be, the Chief Whip on that date for all purposes of this Act.

In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994,-

- (i) in clause (f) of section 2,
 - in sub-clause (ii), the word "and" at the end



- 4. Medical facilities to Chief Whip.-
- 5. Telephone Facilities to Chief Whip .-:
- 6. Chief Whip not to draw salary or allowances as Member of Legislative Assembly.
- 7. Notification respecting the date on which person became or cease to be Chief Whip to be conclusive evidence thereof.-
- 8. Amendment of Delhi Act No. 6 of 1995.-

shall be omitted and added at the end of sub-clause (iii);

(b) after sub-clause (iii), the following sub-clause shall be inserted, namely:-

"(iv) The Chief Whip as defined in the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003.";

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(ii) in sub-section (4) of section 9, after the words "Leader of Opposition as defined in the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and Allowances) Act, 2001", the words "or the Chief Whip as defined in the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003," shall be inserted.

In the Delhi Members of the Legislative Assembly (Removal of Disqualification) Act, 1997, in the Schedule, after the entry at serial number 3, the following new entry shall be inserted, namely:-

"4. The office of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi.

Explanation. - The expression "Chief Whip" shall have the meaning assigned to it in the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003."

(P.S. PARMAR)

9. Amendment of Delhi Act No. 6 of 1997.~